

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
RAJYA SABHA  
UNSTARRED QUESTION NO : 969  
(TO BE ANSWERED ON THE 19<sup>th</sup> December 2018)

**MRO FACILITIES IN THE COUNTRY**

969. SHRI NARAYAN RANE

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether Maintenance, Repair and Overhaul (MRO) in the civil aviation sector of the country is unable to match with the steadily increasing pace of this sector and airline operators fly to other destinations due to the lack of such facilities which results into loss of business as well as foreign exchange;
- (b) if so, the details of MRO facilities at present in the country and reaction of Government thereto; and
- (c) various steps taken by Government to increase MRO facilities and expand business, create employment opportunities and increase foreign exchange in the country in respect of the airlines?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(Shri Jayant Sinha)

(a)&(b): There are 99 Aircraft Maintenance Organisations (AMOs) approved in India, of which 12 are capable to undertake major maintenance of large aircraft. As these AMOs are not in position to cater to major maintenance/overhaul of components of aircraft and engines of all Indian operators, the operators take their aircraft to other countries for such work.

(c): Given our technology and skill base, the government is keen to develop India as an MRO hub in Asia, attracting business from foreign airlines. Accordingly, the following provisions were made in the Budget announcements for 2016-17 :

i) The tools and tool-kits used by the MRO have been exempted from Customs duty. The exemption shall be given on the basis of list the tools and tool kits certified by the Directorate General of Civil Aviation (DGCA) approved Quality Managers of aircraft maintenance organisations.

ii) MROs were required to provide proof of their requirements of parts, or orders from their client airlines. The process for the clearance of the parts has been brought in line with that of the tool kits for a one time certification by DGCA approved Quality Managers in MRO's.

iii) To enable economies of scale, the restriction of one year for utilization of duty free parts has been extended to three years.

iv) To allow import of unserviceable parts including aircraft components like engines and landing gears by MROs for providing exchange/advance exchange, the concerned notification has been revised to enable advance export of serviceable parts.

v) Foreign aircraft brought to India for MRO work will be allowed to stay for the entire period of maintenance or up to 6 months, whichever is lesser, provided it undertakes no commercial flights during the stay period. The aircraft may, however, carry passengers in the flights at the beginning and end of the stay period in India. For stay beyond 6 months, DGCA's permission will be required.

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